

Central Administrative Tribunal, Lucknow Bench, Lucknow

CCP No.73/2009 in O.A. No.456/2007

This the 16th day of March, 2011

Hon'ble Shri Justice Alok Kumar Singh, Member (J)
Hon'ble Sri S.P.Singh, Member (A)

M.C. Joshi aged about 69 years son of late Sri N.D. Joshi, resident of 548/309, Mohani Sadan, Surya Nagar, Rajajipuram, Lucknow-226017.

Applicaht

By Advocate: In person

Versus

1. Sri Vivek Sahai, the General Manager, Northern Railway, Head Quarters Office, Baroda House, New Delhi.
2. Sri J.S. Sondhi, the Divisional Railway Manager, Northern Railway, Hazratganj, Lucknow.
3. Sri Gurdeep Singh, Financial Advisor and Chief Accounts Officer, Northern Railway, Head quarters office, Baroda House, New Delhi.

Respondents

By Advocate :Sri S.Verma

ORDER (Dictated in Open Court)

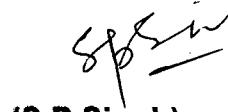
By Hon'ble Sri Justice Alok Kumar Singh, Member (J)

Heard.

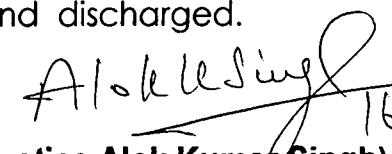
2. Sri S.Verma learned counsel for respondents informs the Tribunal that on 24.2.2011, revised Pension payment advise has already been issued and its copy has been endorsed to the applicant also but the applicant says that no such letter has been received by him. It comes out that is copy was endorsed to the applicant at his Almora address which is also mentioned in the pension papers. However, Sri S.Verma, learned counsel for respondents has given an electro stat copy of the aforesaid letter to the applicant before this Tribunal.
3. The applicant fairly concedes that now his grievance has been redressed. Presently, he has temporarily shifted from Almora to Lucknow on account of his ill health. But he hopes to

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get the revised PPO by visiting Almora. He also concedes that in view of this facts and circumstances, this contempt petition may be disposed of in full and final satisfaction and accordingly it is so ordered. Notices stand discharged.


(S.P.Singh)

Member (A)


(Justice Alok Kumar Singh)
Member (J)

16.3.11

HLS/-